

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 3260 of 2019**

Saroj Kumar & Anr.

... **Petitioners**

-Versus-

The State of Jharkhand & Ors.

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Indrajit Sinha, Advocate

For the State : Mr. Ashutosh Anand, AAG-III

For the State(Bihar) : Mr. Diwakar Upadhyay, Advocate

For BIT Sindri : Mr. M.K. Roy, Advocate

4/11.09.2020. Heard Mr. Indrajit Sinha, the learned counsel for the petitioners, Mr. Ashutosh Anand, learned AAG-III for the respondent State, Mr. Diwakar Upadhyay, the learned counsel appearing for the State of Bihar and Mr. M.K. Roy, the learned counsel appearing for the respondent-BIT Sindri.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Ashutosh Anand, the learned AAG-III appearing for the respondent State today tried to distinguish the judgment passed in W.P.(S) No.2785 of 2019. He also relied on certain judgments.

Mr. Indrajit Sinha, the learned counsel for the petitioner submits that the matter may be taken up after a week to enable him to go through the judgment relied by Mr. Ashutosh Anand, the learned State counsel.

Post the matter on 24.09.2020.

(Sanjay Kumar Dwivedi, J.)